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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 52/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Shree Bioacare Solutions Pvt Ltd.
(Yogeshkumar Vinodbhai Panchal)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. 23

Advocate Appellant

[Signature]

2.

ORDER

Learned Advocate Mr. I R Patel present for Appellant. None present for ROC.

Appellant is directed to file the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 10.01.2018.

[Signature]
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.

[Signature]
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL